THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) Information relating to the accounts of the customers cannot be divulged by the banks except as otherwise provided by law.

(b) and (c) Do not arise.

Honouring of third party transaction by insurance companies

- 4030. SHRI MANOHAR GAJANAN JOSHI: Will the Minister of FINANCE be pleased to state:
- (a) whether insurance companies do not honour third party insurance;
 - (b) if so, the reasons therefor;
- (c) whether Insurance Regulatory Development Authority has issued any order to insurance companies to honour third party insurances;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): Insurance Regulatory and Development Authority (IRDA) has informed that some instances of refusal of motor third party insurance cover by insurers have been brought to its notice and these have been taken up with the concerned insurers.

- (b) Due to adverse claim experience, insurers are wary of taking on third party risks, and have been voicing their concern on inadequate pricing which has rendered the portfolio unsustainable.
- (c) to (e) Yes, Sir. IRDA has issued directives that no insurer shall deny Motor Third Party Insurance to any vehicle having a valid fitness certificate.

Allocation for social sectors of tribal areas

- 4031. MS. MABEL REBELLO: Will the Minister of FINANCE be pleased to state:
- (a) whether the yearly allocation of financial assistance on social and infrstructure is sectors biased towards developed districts and States of